

Government of India  
Central Board of Direct Taxes  
New Delhi, dated the 9th November, 1971.

NOTIFICATION  
(INCOME-TAX)

(F.No.187/8/71-IT(AI))

No. 303 / : In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No. 20 (F.No. 55/1/62-IT), dated the 30th April, 1963 published as S.O. 1293 on pages 1454-1457 of the Gazette of India, Part-II Section 3, sub-section (ii) dated 11th May, 1963 as amended from time to time.

1. Existing entries under columns (1), (2) and (3) against S.Nos. 7, 7B and 7C shall be substituted by the following entries:-

Income-tax Commissioners	Head Quarters	Jurisdiction.
1	2	3
7. Delhi-I	New Delhi	1. Distt.VIII, New Delhi. 2. Distt.X, New Delhi. 3. Company Circles II, III, VII, X, XII, XIII, XIV, XV, XVI & XIX, New Delhi. 4. Special Circles III, IV & X, New Delhi. 5. Salary Circles, New Delhi. 6. Private Salary Circles, New Delhi. 7. Estate Duty-cum-Income Tax Circle, New Delhi.
7B. Delhi-II	New Delhi	1. Distt.IV, New Delhi. 2. Distt.V, New Delhi. 3. Distt.VI, New Delhi. 4. Companies Circles I, IV, V, VI, VIII, IX, XI, XVII, XVIII, XXI & XXIII, New Delhi. 5. Special Circles I, I (Addl.), II, II (Addl.), VI, VI (Addl.) & VII, New Delhi.

1	2	3
7C.	Haryana, Himachal Pradesh & Delhi-III.	New Delhi
		1. Distt. II, New Delhi. 2. Special Circles V & IX, New Delhi. 3. Evacue Circle, New Delhi. 4. All Income-tax Circles Wards or Districts in Haryana. 5. All Income-tax Circles, Wards or Districts in Himachal Pradesh.

2. After the existing S.No. 7C, the following shall be added:-

7D	Delhi-IV	New Delhi.
		1. Distt. I, New Delhi. 2. Distt. III, New Delhi. 3. Distt. VII, New Delhi. 4. Distt. IX, New Delhi. 5. Special Circle-VIII, New Delhi. 6. Refund Circle, New Delhi. 7. Foreign Section, New Delhi.

This notification shall take effect from 9th November, 1971


  
(B. Madhavan)

Under Secretary, Central Board of Direct Taxes.

No. F.No. 187/8/71-IT(AI)

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Additional Commissioners of Income-tax.
3. All Directors of Inspection.
4. All Officers and Sections in I.T. Wing and Ad. VI, Ad. VII and Ad. IX Section.
5. The Registrar, Income-tax Appellate Tribunal Bombay.
6. The Appellate Controller of Estate Duty, Delhi.
7. Assistant Director of Inspection (RS&P) New Delhi.
8. The Comptroller and Auditor General, New Delhi (20 copies)
9. Bulletin Section (2 copies)
10. Shri P.S. Mehra, U.S. Ad-VI Section.
11. Director of Training I.R.S. (Direct Taxes) Staff College, Nagpur (5 copies).

  
(B. Madhavan)

Under Secretary, Central Board of Direct Taxes